

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.10927 of 2019

(Arising out of OIO-BHR-EXCUS-000-COM-056-15-16 passed by Commissioner (Appeals)
Commissioner of Central Excise, Customs and Service Tax-Bharuch)

M/s. Maruti Enterprise

.....Appellant

Near New Gram Panchayat

Dahej, Vagra,, Bharuch, Gujarat

VERSUS

C.C.E-Bharuch

.....Respondent

R K Casta Second Floor, Corporate House, Station Road

Bharuch, Gujarat- 392001

APPEARANCE:

None appeared for the Appellant

Shri. Vinod Lukose, Authorised Representative for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 10007 /2019

DATE OF HEARING: 06.01.2020

DATE OF DECISION: 06.01.2020

RAMESH NAIR

This Tribunal vide order No. M/10691/2019 dated 30.10.2019 allowed the COD application subject to payment of cost of Rs. 20,000/-which was to be complied on 02.12.2019. Since compliance was not made on due date, another opportunity was given on 02.12.2019. Today the matter is listed for compliance neither any one appeared on the earlier occasion nor today any compliance was made.

2. Accordingly, the appeal is dismissed for non-compliance of payment of cost of Rs. 20,000/-.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Prachi